HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE EIGHTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL): 23 OF 2025

Between:

Chandra Sena Reddy Proddutur, S/o: P. Ganga Reddy, Aged about years, Occ. Retired Public Servant and Enrolled as an Advocate R.No.TS/286/2007. R/o H.No. 1-2-607/27/5, New No. 483, St. No. 7, Lower Tank Bund Road, Gandhinagar, Hyderabad - 500 080. Telangana State

...PETITIONER

AND

1. The State of Telangana, Represented by its Chief Secretary to Govt. General Administration Department Dr.BR Ambedkar Telangana Secretariat Hyderabad.500 004.Telangana State.
2. The State of Telangana, Represented by its Secretary to Govt. Law Department, Dr.BR Ambedkar Telangana Secretariat Hyderabad.500 004, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus to the respondents, arrange for taking some reformative steps to create State Law commission of Telangana, as it was existing earlier, for study on the existing Acts and Rules for necessary amendments and Preparation of New Acts and Rules, in place of existing Acts and Rules, on simplified procedure, with clear intention of the Acts and Rules to reduce Litigations, in various Courts, and in order to promote transparency and accountability in the working of every Public Authorities for betterment of administration in our Telangana and exemplary to other states in our India.

Counsel for the Petitioner: SRI CHANDRA SENA REDDY PRODDUTUR(PATY PERSON)

Counsel for the Respondents: SRI MOHD. IMRAN KHAN, ADDITIONAL ADVOCATE GENERAL FOR THE STATE OF TELANGANNA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.23 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

The petitioner - Sri Chandra Sena Reddy Proddutur, appeared in person and Sri Mohd. Imran Khan, learned Additional Advocate General for the State of Telangana, for the respondents.

2. Heard on admission.

3. In this writ petition, the petitioner has prayed for issuance of a writ of mandamus for the State of Telangana to appoint Law Commission for the State of Telangana. He submits that as observed by the Supreme Court in **Dalip Singh v. State of U.P.**[1], many amendments as per the circumstances as on today are required.

4. On a specific query from the Bench, the petitioner fairly submitted that there is no statutory or constitutional requirement for appointment of a Law Commission in every State.

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[1] (2010) 2 SCC 114

5. Learned Additional Advocate General took the same stand.

6. The judgment cited by the petitioner in **Dalip Singh** (supra) has no relevance. In the absence of showing any such legal requirement, interference is declined.

7. The writ petition is accordingly **dismissed.** No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri Chandra Sena Reddy Proddutur, Party in Person[OPUC]
2. Two CCs to Advocate General for the State of Telangana, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

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HIGH COURT

DATED:08/04/2025



ORDER

WP(PIL).No.23 of 2025

DISMISSING THE WRIT PETITION (PIL)

WITHOUT COSTS

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19/4/2025